## COURT-I

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 225 OF 2017

# Dated: 25<sup>th</sup> April, 2018

### Present: Hon'ble Mr. I.J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: Mehaveabtre State Electricity Distribution Co. 1 td				
Maharashtra State Electricity Distribution Co. Ltd. Vs.				Appellant(s)
Maharashtra Electricity Regulate	ory Con	nmission & Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Ms. Bani Dikshit		
Counsel for the Respondent(s)	:	Mr. Ashwin Ramana Ms. Deepali Sheth		

### <u>ORDER</u>

Learned counsel for the appellant states that she has instructions from the appellant to withdraw the appeal.

The appeal is allowed to be withdrawn and is dismissed as such.

(Justice N. K. Patil) Judicial Member

(I.J. Kapoor) Technical Member

ts/mk